[श्री कंवरलाल गुप्त]

कम्पनीज़ को ही दी गई थी अब सब को दी है। इसको फाइनेंशल मैमोरेंडम में भी माना गया है कि इसकी वजह से कुछ लोगों को राहत देनी पड़ेगी। इसका मतलब यह है कि कोई न कोई चेंज हुआ है। अगर यह मनी बिल है तो राष्ट्रपति की परमिशन ली जानी चाहिये थी। राष्ट्रपति की परमिशन अगर पहले ली गई है तो वह दूसरे मंत्री ने ली थी। इनको दुबारा लेनी चाहिये थी। एक बार आपको याद होगा कि अनलाफ़ुल एक्टिविटीज़ बिल जब वापिस लिया गया था तो उसके बाद चव्हाण साहब ने जब दुबारा बिल रखा था तो दुबारा उनको परमिशन लेनी पड़ी थी...

श्री शिव नारायण (बस्ती) : गवर्नमेंट तो एक है। मिनिस्टर बदल गया तो क्या हो गया ?

श्री कंवर लाल गुप्त : कुछ अक्ल से काम लो। जो मैं कह रहा हूँ उसको सुनो। अगर मेरी बात गलत होती तो आबजैक्ट्स एंड रीज़ंज को दुबारा क्यों लिखा जाता और श्रीमती इंदिरा गांधी के नाम से क्यों लिखा जाता। यह कौरीजेंडा क्यों आया। इसका मतलब यह निकलता है कि आज नए मंत्री हैं तो नए मंत्री को दुबारा एप्लाई करना चाहिये। क्योंकि यह मनी बिल है और राष्ट्रपति की परमिशन नहीं है, इसलिए आज यह इस हाउस के सामने नहीं आ सकता है।

SHRI SHEO NARAIN : Sir, I rise to a point of order.

अक्ल का नमूना यह पेश कर रहे हैं या मैंने किया है।

यह साफ है कि

Money Bill means "concerned with money". That is the simple definition. Instead of saying that he was reading from the Constitution. Therefore, he should withdraw his remarks. पोथा पढ़ रहे थे, इनको बड़ी अक्ल है।

MR. DEPUTY-SPEAKER : Order, order. It is not a valid ground that the hon. Member Shri Kanwar Lal Gupta has raised. Once permission was obtained. The only question is that a particular Minister who was to pilot the Bill is not here. That does not mean that all the things that were done before are invalid and everything should be done afresh. If you apply that yardstick then the Government cannot run. You must presume there is continuity in this. Therefore, I do not entertain your objection.

RE: NATIONALISATION OF BANKS ETC.

श्री मधु लिमये (मुंगेर) : उपाध्यक्ष महोदय, मैं यह कहना चाहता हूँ कि बैंकों के सम्बन्ध में आर्डिनेंस तब निकाला गया था जब हम चालीस घंटे के बाद मिलने वाले थे, हमारी बैठक होने वाली थी। चूंकि सरकार ने समझा कि एक बहुत ज्यादा महत्व की यह चीज़ है और इसको तत्काल करना चाहिये, इसलिए आर्डिनेंस के द्वारा इसको किया गया। कल हम लोग अपेक्षा करते थे कि प्रधान मंत्री सुप्रीम कोर्ट की स्टे के बाद किस वक्त इसको लाया जाएगा, उसके बारे में कुछ निवेदन करेंगी। लेकिन उनके बयान को मैंने पढ़ा है। उस बयान में कहा गया कि हम स्थिति का अध्ययन करेंगे। इससे पता चलता है कि बैंकों का जो राष्ट्रीयकरण किया गया वह राजनीतिक बातों को ले कर किया गया। अगर प्रधान मंत्री यह साबित करना चाहती हैं कि वाकई में एक क्रान्तिकारी कदम उठाने की दृष्टि से आर्डिनेंस निकाला गया था तो उनको तत्काल उस बिल को पेश करना चाहिये।

कानून मंत्री से मैंने बात की है ; मैंने उन को आज चिट्ठी भी लिखी है। उसके बारे में मैं सरकार से सफाई चाहता हूँ। मैं जानना चाहता हूँ कि यह बिल कब पेश किया जाएगा।

मैं निवेदन करना चाहता हूँ कि सुप्रीम कोर्ट के स्टे का और कानून पास करने का हमारा जो अधिकार है, उसका उससे कोई सम्बन्ध नहीं है। सुप्रीम कोर्ट का स्टे इसके बीच में नहीं आता है।

SHRI SHEO NARAIN (Basti): Sir, is it the "zero hour"?

MR. DEPUTY-SPEAKER: No, no.

SHRI SHEO NARAIN: Then how is it relevant, Sir? It is not on the Order Paper.

MR. DEPUTY-SPEAKER: He wanted to make a plea. With the permission of the Chair he can do it. I have given him the permission.

श्री मधु लिमये : मेरा निवेदन यह है कि सुप्रीम कोर्ट के स्टे का यह मतलब नहीं है कि हम कानून पेश नहीं कर सकते हैं। कई बार स्पीकर साहब ने इस पर रूलिंग दिया है कि अगर कोई यह भी एतराज करे कि यह संविधान के खिलाफ है तो नियम 72 के तहत उस पर प्राथमिक बहस होती है लेकिन उसके बाद अंतिम फैसला तो सुप्रीम कोर्ट में ही होगा। प्रधान मंत्री जो चालीस घंटे भी रुकने के लिए तैयार नहीं थी, आज दो दिन हो गए हैं, अभी तक भी वह बिल लाने को तैयार नहीं हैं, इस का क्या मतलब होता है? सुप्रीम कोर्ट ने कोई रोक नहीं लगाई है। हम कानून पेश कर सकते हैं। मैं सरकार से मांग करता हूं कि तत्काल बिल इंट्रोड्यूस वह करे। अगर ऐसा नहीं किया गया तो दुनिया कहेगी कि यह राजनीतिक चाल थी और इस कार्रवाई के पीछे कोई समाजवादी दृष्टिकोण नहीं था।

SHRI S. M. BANERJEE (Kanpur): Yesterday when the Prime Minister made the statement I wanted to elicit information from her but I could not get an opportunity to do it. Nearly hundred Members of Parliament belonging to all parties excluding Swatantra and Jan Sangh have appealed to the Prime Minister (now Finance Minister) that a Bill should be brought forward to give effect to nationalisation of banks and that Bill should be given priority. My submission is that the Prime Minister should make a statement about it today. I know that the stay order of the Supreme Court has not changed the position of the Ordinance. The banks now vest with the State and not with capitalists like Tatas or Birlas. The Bill should be brought forward immediately. Admission of a writ will not stand in the way of the progress of the Bill. For instance, when the Essential Services Maintenance Bill was being discussed in this House, we requested government not to discuss it because the case is pending in the Supreme Court. Then the government took the stand that it has nothing to do with the consideration of the Bill in the House. At that time Shri Masani was saying with all his eloquence that the Bill should be proceeded with. Therefore, when this Bill is brought forward he should support it also.

SHRI M. R. MASANI (Rajkot): May I point out...

SHRI S. M. BANERJEE: Since his party believes in parliamentary decorum I hope he will allow me to have my say. Sir, through you I would request the Minister of Parliamentary Affairs that the Prime Minister should make a statement that a Bill to give effect to nationalisation of Banks will be brought forward soon.

SHRI M. R. MASANI: Mr. Deputy-Speaker, Sir, I am very sorry that, completely against the order paper a debate on this question has been started. But now that you have permitted Shri Madhu Limaye and Shri S. M. Banerjee to give gratuitous advice to the government, let me state the correct position. Our position is that the Supreme Court is seized of the entire matter concerning the petitions before it. Those petitions have challenged not only the manner in which this Ordinance was promulgated against the spirit of the Constitution on Saturday evening when the House was going to meet on Monday morning, but those petitions challenge the nationalisation of banks itself. Therefore, the entire subject of nationalisation is *sub judice*...(*Interruptions*.)

SHRI NAMBIAR (Triuchirappayli): This House is supreme and sovereign.

SHRI M. R. MASANI: It is true that this House is the master of its own procedure and if the House wants, it can show disrespect to the Rule of Law and for the Supreme Judiciary of the country. But this House has never done it. I ask my hon. friends to cite one example where, when the Supreme Court of this country was seized of the matter, this House has proceeded with......

SHRI GEORGE FERNANDES (Bombay South) : The Essential Supplies Maintenance Ordinance.

Mr. DEPUTY-SPEAKER : I would request Shri Fernandes not to interrupt.

SHRI M. R. MASANI : There is not a single occasion when this August House has departed from its high tradition by trying to legislate on a subject when the Supreme Court was seized of the same issue. Therefore, we counter this very bad advice which is sought to be given to the government. We hope that you, Mr. Deputy Speaker, and the Government will respect the previous stand of this House that, when a matter is *sub judice*, we should wait for the decision of the Court and nothing should be done until the 11th or 12th August when the Supreme Court gives its judgement. Till then, it would be against the spirit of the Constitution and the Rule of Law for anything to be done by rushing and passing a Bill.

MR. DEPUTY-SPEAKER : I would like to have some clarification from Shri Masani, who is a lawyer. He was a member of the Constituent Assembly also. Am I to understand that he is putting forward the plea on the floor of this House that once a decision is taken by the Supreme Court, the highest judicial authority in the country, covering one part of a certain matter, that completely paralyses this House and the authority of this Supreme Parliament to proceed with any measure it deems fit.

SHRI M. R. MASANI : Sir, you are not giving justice to me. I have said that we cannot discuss a matter when it is *sub judice*.

SHRI N. DANDEKER (Jamnagar) : May I answer your question ? At present the matter is *sub judice*. Once the matter is decided by the Supreme Court, no question of propriety or impropriety arises for the House to legislate on this. But when the matter is *sub judice* and the Supreme Court has not yet decided about the matter, it is a proper regard of the Constitution and of the law that we do not legislate until then. As Shri Masani has said, it is expected that the Supreme Court will have decided by the 11th or the 12th August and there after it would be proper for this House to deal with the subject. Therefore what we are urging is that a proper regard for the Constitution and for the rule of law would make it good practice to continue our existing praetice, namely, that when the matter is *sub judice*, we do not legislate. It is not a question of technical competence of the House to legislate ; it is question of propriety to legislate....... (*Interruption*)

श्री मधु लिमये : जब मजदूरों के अधिकारों का हनन किया गया, तो क्या वह प्रोप्रायटी थी ?

Mr. DEPUTY-SPEAKER : We are not debating a Constitutional point.

SHRI MADHU LIMAYE : Do not play politics with nationalisation.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : Government is already seized of the situation and would come forward with a Bill as soon as it is ready. That is what was stated yesterday in the other House.

श्री जार्ज फ़रनेन्डीज : बिल किस तारीख तक आ जायेगा ?

श्री मधु लिमये : आर्डिनेंस के लिए तो सरकार चालीस घंटे भी नहीं रुक सकी। अब दो दिन बीत गये हैं, लेकिन बिल पेश नहीं किया गया है।

Mr. DEPUTY-SPEAKER : Government's position has been made clear.

श्री अटल बिहारी वाजपेयी (बलरामपुर) : उपाध्यक्ष महोदय, जो लोग बैंकों के राष्ट्रीयकरण के हक में हैं, वे भी इस बात को स्वीकार करेंगे—और कल प्रधान मंत्री ने भी इस बात का दावा किया—कि सर्वोच्च न्यायाल के निर्णय के कारण अध्यादेश पूरी तरह से रद्द नहीं हुआ है, बल्कि उस का केवल एक भाग रद्द हुआ है।

गृह-कार्य मत्रालय में राज्य-मंत्री (श्री विद्या चरण शुक्ल) : रद्द नहीं, स्टे हुआ है।

श्री अटल बिहारी वाजपेयी : उस को स्थगित किया गया है।

क्या कुछ माननीय सदस्यों को यह डर है कि अगर मामला सुप्रीम कोर्ट में चालू रहेगा और सरकार कोई विधेयक नहीं लायेगी, तो जो चक्र चल पड़ा है, उस को उलटा घुमाया जायेगा ? इस तरह का कोई खतरा नहीं है, कोई आशंका नहीं है।

श्री मधु लिमये : है। आप यह कोशिश कर रहे हैं।

श्री अटल बिहारी वाजपेयी : मेरा निवेदन है कि सरकार बिल लाने में जल्दबाज़ी न करे। एक बार उसने आर्डिनेंस लाने में जल्दबाज़ी की और अब वह बिल लाने में जल्दबाज़ी कर रही है। **(व्यवधान)**

श्री जार्ज फ़रनेन्डीज़ : बिल तत्काल लाया जाना चाहिए।

श्री अटल बिहारी वाजपेयी : 11 अगस्त तक कोई आसमान नहीं टूट पड़ेगा।

13 hrs.

(The Lok Sabha adjourned for Lunch till Fourteen of the Clock.)

The Lok Sabha reassembled after Lunch at five minutes past Fourteen of the Clock.

[SHRI VASUDEVAN NAIR *in the Chair*]

RE. NATIONALISATION OF BANKS, ETC.—*contd.*

श्री मधु लिमये : सभापति, महोदय रेलवे बिल पर बहस चालू करने के पहले जो एक बजे मैंने सवाल उठाया था उस पर कोई निर्णय होना चाहिए। अभी रघुरमैया साहब आए हैं। मैं इस बात को क्यों रख रहा हूँ क्योंकि मैंने आज प्रधान मंत्री को सबेरे पत्र लिखा है जिस में मैंने तीन-चार बातें कही हैं कि यह बिल महत्त्वपूर्ण है बैंकों के राष्ट्रीयकरण वाला, अगर यह जल्दी पेश नहीं होगा तो वह पास भी नहीं होगा क्योंकि यह बिल पेश करने के बाद मांग होगी कि उसको ज्वाइंट कमेटी के पास भेजा जाये तो क्या इस मांग को आप ठुकरा सकते हैं ? अगर दो-तीन दल मांग करेंगे तो ज्वाइंट कमेटी के पास देना पड़ेगा। दस-पन्द्रह दिन ज्वाइंट कमेटी में जायगा......

श्री शिव नारायण : नहीं, यहीं बहस करके पास होगा।

श्री मधु लिमये : आप के कहने से तो नहीं होता है। सौ-पचास मेम्बर अगर मांग करेंगे तो आप क्या करेंगे ?

तो मैं यह कह रहा था कि अगर कल या आज ही यह बिल पेश नहीं होता है तो संयुक्त समिति के पास जायेगा। वहां से आयेगा फिर पास होगा। इसके लिए अब ज्यादा समय नहीं है। 29 अगस्त को यह सत्र समाप्त होने वाला है। इसलिए रघुरमैया साहब से मैं एक ही सवाल पूछना चाहता हूँ कि क्या सुप्रीम कोर्ट के स्टे से इस सदन के अधिकारों पर कोई अतिक्रमण हुआ है ?... **(व्यवधान)**... सदन का अधिकार महफूज़ है। दण्डेकर साहब और मसानी साहब से डिप्टी-स्पीकर साहब ने सवाल किया लेकिन कोई जवाब नहीं दे सके। इसलिए इस सदन को पूरे अधिकार है बैंकों के राष्ट्रीयकरण का बिल पास करने के। संयुक्त समिति के पास आशा है वह जायेगा इसलिए रघुरमैया साहब खुलासा करें कि आप इतनी बड़ी एमर्जेंसी मानते थे कि 40 घंटे भी रुक नहीं सके। आप ने सोचा कि आर्डिनेंस निकालना चाहिए और अब 48 घंटे हो गए, आज तीसरा दिन है।...**(व्यवधान)**...

तो मैं एक ही वाक्य अपने पत्र में से पढ़ूंगा जो मैंने प्रधान मंत्री को लिखा है :

> "All the Speakers have held that it is not their duty to decide the Constitutionality or otherwise of the measure. Its validity ultimately has to be decided in the appropriate court."

SHRI S. M. BANERJEE (Kanpur) : What is he reading from ?

श्री मधु लिमये : मैंने जो प्रधान मंत्री को पत्र लिखा है...

श्री स० मो० बनर्जी : इस को टेबल पर रखा जाय।

MR. CHAIRMAN : The letter* may be passed on to me. I will see to it.

I hope Mr. Limaye has made the point. The hon. Minister for Parliamentary Affairs is present in the House. Even yesterday members from almost all sides of the House expressed this view. I hope this will be conveyed to the Prime Minister.

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING & TRANSPORT (SHRI RAGHU RAMAIAH): I am fully aware of the urgency and importance of the matter. I shall certainly convey all this to the Prime Minister.

श्री जार्ज फ़रनेन्डीज़ : कल तक यह बिल आना चाहिए। बिल तो तैयार है। हमें यह पता चला है इन्हीं में से एक बड़े व्यक्ति ने यह कहा है कि बिल तो बिलकुल ही तैयार है और यह जो सुप्रीम कोर्ट में मामला पेश है उसी का बहाना करके इसको यह पेश नहीं कर रहे हैं।

MR. CHAIRMAN : I hope the hon. Member will agree with me that the Minister for Parliamentary Affairs will not be in a position at this stage to tell the House whether the Bill is ready or not.

SHRI GEORGE FERNANDES : The Bill is ready. बिल तो तैयार है।

SHRI MADHU LIMAYE : It is ready.

श्री रवि राय (पुरी) : मंत्री महोदय बताएं कब तक ला रहे हैं ?

SHRI H. N. MUKERJEE (Calcutta North-East) : Could not we have the Minister give us more regarding the Government's reaction to the suggestion. It is not for him to say merely that he will convey to the Cabinet. Is he a member of the Cabinet ?

AN HON. MEMBER : Yes ; he is.

SHRI RAGHU RAMAIAH : While I appreciate the urgency and importance of the subject, I hope the members will also appreciate my difficulty. Ths hon. members say something on this without notice to me and they want me to react. Am I to react personally or on behalf of Government. If I have to react on behalf of Government, then consultation is necessary.

श्री रवि राय : तो मैं एक बात कहना चाहता हूँ कि क्या हाउस उठने के पहले आप आश्वासन दे सकते हैं, 6 बजे के पहले ? अभी चार घन्टे सामने हैं। आप तब तक दे दीजिए 6 बजे तक।

MR. CHAIRMAN : I will request Shri Rabi Ray, Shri Banerjee and all those who are standing to resume their seats. The Hon. Minister has heard............

SHRI K. LAKKAPPA (Tumkur) : This should be done immediately. Otherwise the Syndicate will sabotage it.

MR. CHAIRMAN : Including what you have said, the Hon. Minister has heard everything. He will convey all that is said in the House to the Prime Minister. I do not know whether he is in a position to say more. He has already said that it is not possible for him to say anything more. Let us leave it there and proceed with the other work in hand. Shri Sheo Narain.

SHRI S. M. BANERJEE : Sir, I will not take more than a minute. This is very important.........

MR. CHAIRMAN : Is it about the Bill ?

SHRI S. M. BANERJEE : This is not about the bill. I only want to point out to the Hon. Minister for Parliamentary Affairs through you that about 2,000 workers of the Ordnance Factory in Tiruchirapalli are on strike...........

SHRI NAMBIAR : It is in my constituency. In the Light Arms Factory in my constituency, about 2,000 workers are on strike.

SHRI S. M. BANERJEE : Because eight workers have been retrenched. Since this deals with defence production, the Hon. Minister for Parliamentary Affairs may kindly take note of this and convey it to the Defence Minister.

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA) : I am here.

SHRI S. M. BANERJEE : I am very happy that the Deputy Minister is here. Let him make a statement and intervene in the matter.

*The chair not having subsequently accorded the necessary permissions the document was not treated as laid on the Table.

SHRI NAMBIAR : Eight workers have been dismissed. If they are taken back, everything will be all right.

MR. CHAIRMAN : He has taken note of it and also that it is in Shri Nambiar's constituency.

श्री जार्ज फ़रनेन्डीज : सभापति महोदय, मैं एक और बात की ओर आपका ध्यान खींचना चाहता हूँ, जिसको हम सुबह उठाना चाहते थे, लेकिन हमें सुबह उठाने में दिक्कत हुई। बिहार में 12 लोगों को गोली से मारा गया ..(**व्यवधान**) .. सभापति महोदय, मैं एक बहुत गम्भीर मामला उठाने जा रहा हूँ, त्रिचुरापल्ली का मामला जितना गम्भीर है, उससे ज्यादा गम्भीर बिहार का मामला है और बिहार में इस समय राष्ट्रपति शासन है ...

MR. CHAIRMAN : I agree that it may be a serious matter. But there may be many serious matters.

श्री जार्ज फ़रनेन्डीज : वहां पर 12 लोग मरे हैं। हम लोगों की प्रार्थना है कि इस पर हमारे काल-एटेन्शन को स्वीकार किया जाय। बिहार में इस समय राष्ट्रपति का शासन है, वहां विधान सभा काम नहीं कर रही है, कम से कम 12 लोग पुलिस की गोलियों से मरे हैं, इसलिये मेरा निवेदन है कि हम लोगों के काल-एटेन्शन पर विचार करने की आप व्यवस्था करें।

MR. CHAIRMAN : You know that you have to take it up with the Deputy Speaker.

SHRI SAMAR GUHA (Contai) : I want to draw your attention to the fact that I have given notice of a Calling Attention...

MR. CHAIRMAN : I was telling Shri Fernandes that it is no use taking up the matter of Calling Attention with me. You have to take up this matter with the Deputy-Speaker. I will request you also to do the same.

SHRI SAMAR GUHA : I quite agree. But you have allowed other matters to be raised. This is also very important. Twelve persons have been killed.

MR. CHAIRMAN : The same subject was raised by Shri Fernandes. Shri Sheo Narain.

श्री शिव नारायण : सभापति महोदय...

श्री श्रीचन्द गोयल (चण्डीगढ़) : सभापति जी, आपने बाकी लोगों को सुना है, एक मिनट मुझे भी सुन लीजिये।

MR. CHAIRMAN : Later please. I hope you will be the last.

SHRI SHEO NARAIN : I am in possession of the House. You have called me.

MR. CHAIRMAN : One minute.

श्री श्रीचन्द गोयल : सभापति जी, बिहार में 12 लोगों की हत्या की गई है, यह घटना बिहार और बंगाल की सीमा पर हुई है, इसका कारण यह बताया जाता है कि मार्क्सवादी व्यक्तियों ने......

MR. CHAIRMAN : I am sorry. Please resume your seat. I am on my legs. You cannot go into the merit of these cases. The issue was raised by Shri Fernandes and Shri Samar Guha. Their request was that the Calling Attention Notice should be accepted.

I think that he is also going to make that request............

SHRI SHRI CHAND GOEL : Exactly.

MR. CHAIRMAN : He has already made that request. He cannot go into the merits of the case now. He can make that request to the Deputy-Speaker. I have already made that appeal to hon. Members.

SHRI INDRAJIT GUPTA : It is in West Bengal, not in Bihar ....

MR. CHAIRMAN : I am not concerned with the case as such.

SHRI ATAL BIHARI VAJPAYEE : It is in India.

MR. CHAIRMAN : If it is an important case, then he may convince the Deputy-Speaker ; he may accept it or he may not accept it. That is where it stands.